

# COMMITTEE OF PRIVILEGES

(FIFTH LOK SABHA)

EIGHTH REPORT

*(Presented on the 19th April, 1974)*



LOK SABHA SECRETARIAT  
NEW DELHI

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PERSONNEL OF THE COMMITTEE OF PRIVILEGES  
(1973-74)

Dr. Henry Austin—*Chairman*

MEMBERS

2. Shri Frank Anthony
3. Shri H. K. L. Bhagat
4. Shri Somnath Chatterjee
5. Shri Darbara Singh
6. Shri H. R. Gokhale
7. Shri Nihar Laskar
8. Shri B. P. Maurya
9. Shri H. N. Mukerjee
10. Shri K. Raghuramaiah
11. Shri Vasant Sathe
12. Dr. Shankar Dayal Sharma
13. Shri Maddi Sudarsanam
14. Shri R. P. Ulaganambi
15. Shri Atal Bihari Vajpayee

SECRETARIAT

Shri B. K. Mukherjee—*Deputy Secretary.*

Shri J. R. Kapur—*Under Secretary.*

**EIGHTH REPORT OF THE COMMITTEE OF PRIVILEGES  
(FIFTH LOK SABHA)**

**I. Introduction and procedure**

I, the Chairman of the Committee of Privileges, having been authorised by the Committee to submit the Report on their behalf, present this their Eighth Report to the House on the question of privilege raised<sup>1</sup> by Shri Phool Chand Verma, M.P., regarding the alleged assault on him by the Police at Gopalpur, District Dewas (Madhya Pradesh), when he was staging a demonstration on the 13th April, 1973, and referred<sup>2</sup> to the Committee by the House on the 1st August, 1973.

2. The Committee held five sittings. The relevant minutes of these sittings form part of the Report and are appended thereto.

3. At the first sitting held on the 9th August, 1973, the Committee decided to hear Shri Phool Chand Verma, M.P., in person, on the 29th August, 1973.

4. At the second sitting held on the 29th August, 1973, the Committee acceded to the request of Shri Phool Chand Verma, M.P., to give him another date for his appearance before the Committee.

5. At the third sitting held on the 5th December, 1973, the Committee examined Shri Phool Chand Verma, M.P., in person.

6. At the fourth sitting held on the 25th March, 1974, the Committee deliberated on the matter and arrived at their conclusions.

7. At the fifth sitting held on the 18th April 1974, the Committee considered their draft Report and adopted it.

**II. Facts of the case**

8. On the 24th April, 1973, Shri Phool Chand Verma, M.P., sought to raise<sup>3</sup> a question of privilege regarding the alleged assault on him on the 13th April, 1973, by the Police at Gopalpur, Borda Barrier, District Dewas (Madhya Pradesh), when he was staging a demonstration. While raising the question of privilege, Shri Phool Chand Verma stated<sup>4</sup> *inter alia* as follows:—

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1. L.S. Deb., dt. 1-8-1973, cc. 238-44.

2. *Ibid.*

3. L.S. Deb., dt. 24-4-1973, cc. 198-202.

"I, along with my colleagues, was proceeding to Gopalpur, Borda Barrier, District Dewas, Madhya Pradesh, on 13th April 1973, for a peaceful demonstration against inter-district restrictions (on movement of food grains). There, the D.S.P. of Dewas, Shri Brijendra Singh Tomar, knowing that I was a Member of Parliament, manhandled me, tore out my clothes and said that he had set right many M.Ps. like me. He dragged me into a police truck. I am showing to you my torn *kurta* etc. Had I not restrained and pacified my colleagues, a serious situation might have arisen there. I was then taken to the police-station and locked in a room. Again and again I pleaded with the Circle Inspector, Shri Qureshi, and D.S.P. Mr. Singh that I had got injuries and required medical aid and should be taken to hospital. But they did not take me to hospital. I was not given food or water upto 01.00 hours in the night and was subjected to inhuman treatment.

This constitutes a breach of my privilege and I request you to refer this matter to the Committee of Privileges."

9. The Speaker then observed as follows:—

"I will hear the other side and then let the hon. Member know."

10. The Ministry of Home Affairs, to whom the matter was referred for factual comments, furnished a copy of the inquiry report<sup>4</sup> on the matter from the District Magistrate, Dewas, received by that Ministry through the Government of Madhya Pradesh.

The District Magistrate, Dewas (Madhya Pradesh) in his aforesaid inquiry report, had stated *inter alia* as follows:—

"Shri Phool Chand Verma, Member of the Parliament, was arrested on 13th April, 1973 at village Borda, Tehsil Khategaon, P.S. Khategaon, District Dewas, while he was violating the M.P. Wheat (Restriction on Transport by Rail, Road and Water) Order, 1973 read with sections 3 and 7 of the Essential Commodities Act, 1955 by taking wheat to district Sehore without permission.....there are mainly two allegations against the Dy. S. P. viz. that:—

- (a) While effecting arrest, the Dy. S.P. misbehaved with Shri Phool Chand Verma—Member of the Parliament due to which he fell down and his clothes were torn;
- (b) In the P. S. Khategaon, the police officers on duty misbehaved with him and according to some newspaper reports Shri Verma was ill-treated and beaten at the police station.

To take the second allegation first, it may be mentioned that all the seven members of Jan Sangh Party who were arrested on 13th April and were brought to the P.S. Khategaon, with Shri Verma, have categorically stated that at the P.S. Khategaon,

4. Original in Hindi.

5. See Appendix.

none of the police officers present on duty misbehaved with them or with Mr. Verma. So this matter does not need any further enquiry as the reported allegation is without any basis and has not been supported by the principal eye-witness.

Regarding the first allegation [at (a) above], it would be clear.... that the allegation that the Dy. S.P. misbehaved with Shri Verma during arrest has not been supported even by the Jan Sangh Party workers who were arrested along with him.....

After the arrest, Shri Verma and his associates were produced before the Magistrate First Class, Karnnod, on the same day....None of the accused person including Shri Verma, made any complaint either oral or in writing before the Magistrate that they were beaten or that the Dy. S.P. or any police officer had misbehaved with them during or after the arrest.

It is significant to note that Shri Phool Chand Verma never made any complaint against the misbehaviour of the Dy. S.P. or the police officers on duty to me or the Superintendent of Police to this date.....

From the examination of the statement of the Dy. S.P. the police record and the statements of eye-witnesses, what emerges out is that on 13th April, 1973, the Bhartiya Jan Sangh Party had given a call to the villagers to assemble at Village Board and to break the ban imposed on inter district movement of wheat.....

Shri Phool Chand Verma, M.P. along with his other associates came to this area with pockets of wheat and wanted to cross the border. He was stopped by the constabulary on duty. Despite the fact that he was stopped, he tried to make room along with his associates by pushing the police force. The police naturally tried to prevent these people from crossing the barrier with pockets of wheat. In the process, some scuffle may have taken place in which Shri Phool Chand Verma fell down. The DSP then rushed to the place and escorted Shri Verma to the police van in which he was taken to P.S. Khategaon.

From the foregoing, it is absolutely clear that neither the DSP nor any member of the police force misbehaved with Shri Phool Chand Verma or assaulted him during or after his arrest."

11. On the 1st August, 1973, Shri Phool Chand Verma again raised the matter in the House. While raising the matter, Shri Verma stated *inter alia* as follows:—

"In spite of the request made by Lok Sabha after the 24th April, 1973, for furnishing the necessary information, the State Government did not respond. It is a striking example of contempt of this House.....The police officers are now threatening the concerned witnesses and intimidating them after calling them to the Police Station, while the Lok Sabha is making efforts to ascertain the facts of the case. It is an obstruction of the proceedings of the House as well as serious crime to intimidate the witnesses in this way.

It is my humble request that this case may kindly be referred to the Privileges Committee for conducting proper investigations and taking action in this regard.....This incident occurred on the 13th April, 1973 and today is 1st August. About three months have passed but the State Government have not cared to send a reply in this regard."

12. The Minister of State in the Ministry of Home Affairs (Shri K. C. Pant), thereupon, stated *inter alia* as follows:—

"According to the information furnished by the Government of Madhya Pradesh, Shri Phool Chand Verma was arrested on the 13th April, 1973, at village Borda, Tahsil Khategaon, Distt. Dewas, while he was allegedly violating the Madhya Pradesh Wheat (Restrictions on Transport by Railways, Road & Water) Order, 1973, read with Sections 3 and 7 of the Essential Commodities Act, 1955. The points raised in the House by Shri Verma on the 14th April, 1973 were immediately referred to the State Government who ordered an inquiry by the District Magistrate, Dewas. On the basis of this inquiry, the District Magistrate came to the conclusion that the allegations of misbehaviour on the part of the Dy. S.P. and of the police officers in police station, Khategaon, were not substantiated."

13. During the discussion, some Members contended that in view of the contradiction between what Shri Phool Chand Verma had alleged in the House and what purported to be the inquiry report of the District Magistrate, Dewas, the matter might be referred to the Committee of Privileges.

14. The Speaker, while referring the matter to the Committee of Privileges under Rule 227 observed *inter alia* as follows:—

"I have no objection to forwarding the relevant observations—his complaints and also his replies—for examination by the Privileges Committee."

### III. Findings of the Committee

15. It is well established that to obstruct or molest a Member of Parliament while in the execution of his duties as a Member, that is, while

he is attending the House or when he is coming to, or going from, the House, constitutes a breach of privilege and contempt of the House (*Kaul and Shakdher*, Second Edition, Page 247).

It has, however, been held that an assault on, or misbehaviour with a Member of Parliament unconnected with his Parliamentary work does not involve any question of privilege. As stated by *Kaul and Shakdher*:—

“Occasionally, members have raised as questions of privilege matters affecting them personally at the hands of the police, *i.e.*, for alleged abuses, ill-treatment or obstruction by the police authorities.

\*                     \*                     \*                     \*

Successive Speakers have, however, held that an assault on or misbehaviour with a member unconnected with his parliamentary work or mere discourtesy by the police or officers of the Government are not matters of privilege, and such complaints should be referred by members to the Minister direct.”.

[*Kaul and Shakdher*, 2nd Edition, p. 259]

16. In this connection, the following ruling<sup>7</sup> given by the Speaker (Dr. G. S. Dhillon) in Lok Sabha on the 23rd December, 1971, is also pertinent:—

“When there are matters not connected with the House, even though the happening of such things is unfortunate, the remedy is at the official level. So far as the rights of this House are concerned, the difference between one M.P. and a citizen is very narrow, so far as incidents outside the House are concerned. We have settled.....that the member could mention it, I could send it to the Minister and the reply could come. But if he thinks that it is a matter of privilege, I do not think it is a matter of privilege..... The M.Ps. are not above law.....An M.P. outside the House is just an ordinary citizen like any other citizen. If he is prevented from performing his duties of the House, that is a different matter. If he is moving outside, he is subject to the law and subject to other remedies available. He can have the same remedies as are available to an ordinary citizen. If I am insulted outside and I say, ‘I am the Speaker and I can punch anybody’, I do not think I have that privilege.”

17. In the present case, the alleged incident took place when Shri Phool Chand Verma was “proceeding to Gopalpur, Borda Barrier, District Dewas, Madhya Pradesh, on 13th April, 1973 for a peaceful demonstration against inter-district restrictions (on movement of food-grains)”, as stated

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7. L.S. Deb., dt. 23-12-1971, cc. 1-3.



by Shri Phool Chand Verma himself in Lok Sabha on the 24th April, 1973. It is thus clear that he was not performing any Parliamentary duty on that occasion.

18. The Committee find that according to Shri Phool Chand Verma, M.P., he was dragged into a police truck, beaten and his shirt torn which also got blood stained due to injuries received by him on that occasion. The District Magistrate, Dewas, in his inquiry report on the incident, has also stated *inter alia* that "In the process, some scuffle may have taken place in which Shri Phool Chand Verma fell down." The Committee are distressed over this incident and are of the view that the Police Officers should show proper decency and courtesy while dealing with peaceful demonstrators, particularly Members of Parliament.

19. Since on the facts of this case, no breach of privilege or contempt of the House is involved in the matter, the Committee are of the view that it may be dropped.

#### IV. Recommendation of the Committee

20. The Committee recommend that no further action be taken by the House in the matter and it may be dropped.

NEW DELHI;  
The 18th April, 1974.

HENRY AUSTIN,  
Chairman,  
Committee of Privileges.

# MINUTES

## I

### First Sitting

*New Delhi, Thursday, the 9th August, 1973.*

The Committee sat from 16.00 to 17.10 hours.

#### PRESENT

Dr. Henry Austin—*Chairman*

#### MEMBERS

2. Shri Somnath Chatterjee
3. Shri B. P. Maurya
4. Shri H. N. Mukerjee
5. Shri Maddi Sudarsanam
6. Shri Atal Bihari Vajpayee.

#### SECRETARIAT

Shri B. K. Mukherjee—*Deputy Secretary.*

Shri J. R. Kapur—*Under Secretary.*

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7. The Committee then took up consideration of the question of privilege raised by Shri Phool Chand Verma, M.P., regarding the alleged assault on him on the 13th April, 1973, by the Police at Gopalpur, District Dewas, Madhya Pradesh, when he was staging a demonstration there.

The Committee decided to hear Shri Phool Chand Verma, M.P., in person on the 29th August, 1973.

*The Committee then adjourned.*

## II

### Second Sitting

*New Delhi, Wednesday, the 29th August, 1973.*

The Committee sat from 16.00 to 17.30 hours.

#### PRESENT

Dr. Henry Austin—*Chairman*

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\*\*\* Paras 2—6 relate to other cases and have accordingly been omitted.

## MEMBERS

2. Shri Nihar Laskar
3. Shri H. N. Mukherjee
4. Shri K. Raghuramaiah
5. Shri Vasant Sathe
6. Dr. Shankar Dayal Sharma
7. Shri Maddi Sudarsanam
8. Shri Atal Bihari Vajpayee.

## SECRETARIAT

Shri B. K. Mukherjee—*Deputy Secretary.*

Shri J. R. Kapur—*Under Secretary.*

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7. The Chairman informed the Committee that Shri Phool Chand Verma, M.P., who had been asked to appear before the Committee in person on the 29th August, 1973, in regard to the question of privilege raised by him about the alleged assault on him on the 13th April, 1973, by the police at Gopalpur, District Dewas, Madhya Pradesh, had requested in a letter dated the 22nd August, 1973, that another date might be given for his appearance before the Committee. The Committee decided to accede to his request.

8. The Committee decided to hold their next sittings on the 12th and 13th September, 1973, to consider the items pending before them.

*The Committee then adjourned.*

## III

## Third Sitting

*New Delhi, Wednesday, the 5th December, 1973*

The Committee sat from 14.30 to 16.15 hours.

## PRESENT

Shri Darbara Singh—*in the Chair*

## MEMBERS

2. Shri H. K. L. Bhagat
3. Shri Somnath Chatterjee
4. Shri B. P. Maurya
5. Shri H. N. Mukerjee

6. Shri Vasant Sathe
7. Shri Atal Bihari Vajpayee

**SECRETARIAT**

Shri B. K. Mukherjee—*Deputy Secretary.*

Shri J. R. Kapur—*Under Secretary.*

**WITNESS**

Shri Phool Chand Verma, M.P.

2. In the absence of the Chairman, the Committee chose Shri Darbara Singh to act as Chairman.

3. The Committee took up further consideration of the question of privilege raised by Shri Phool Chand Verma, M.P., regarding the alleged assault on him on the 13th April, 1973, by the Police at Gopalpur, District Dewas, Madhya Pradesh, when he was staging a demonstration.

4. Shri Phool Chand Verma, M.P., was called in and examined by the Committee. (*Verbatim record was kept.*)

(*The witness then withdrew*)

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*The Committee then adjourned.*

**IV**

**Fourth Sitting**

*New Delhi, Monday, the 25th March, 1974.*

The Committee sat from 16.00 to 17.05 hours.

**PRESENT**

Dr. Henry Austin—*Chairman*

**MEMBERS**

2. Shri H. K. L. Bhagat
3. Shri Darbara Singh
4. Shri H. N. Mukerjee
5. Shri Maddi Sudarsanam
6. Dr. Shankar Dayal Sharma
7. Shri Atal Bihari Vajpayee

SECRETARIAT

Shri J. R. Kapur—*Under Secretary.*

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4. The Committee then took up further consideration of the question of privilege raised by Shri Phool Chand Verma, M.P., regarding the alleged assault on him on the 13th April, 1973, by the Police at Gopalpur, District Dewas, Madhya Pradesh, when he was staging a demonstration. The Committee came to the conclusion that no breach of privilege or contempt of the House was involved in this matter. The Committee were, however, of the view that the police officers should show proper decency and courtesy while dealing with peaceful demonstrations, particularly Members of Parliament.

5. The Committee decided that a draft Report on this case might be prepared and circulated to them for consideration at their next sitting.

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*The Committee then adjourned.*

V

**Fifth Sitting**

*New Delhi, Thursday, the 18th April, 1974.*

The Committee sat from 14.30 to 15.55 hours.

PRESENT

Dr. Henry Austin—*Chairman.*

MEMBERS

2. Shri H. K. L. Bhagat
3. Shri H. N. Mukerjee
4. Shri Vasant Sathe
5. Shri Maddi Sudarsanam
6. Shri Atal Bihari Vajpayee

SECRETARIAT

Shri J. R. Kapur—*Under Secretary.*

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5. The Committee then considered their draft Eighth Report on the question of privilege raised by Shri Phool Chand Verma, M.P. regarding the alleged assault on him on the 13th April, 1973, by the Police at Gopalpur, District Dewas, Madhya Pradesh, when he was staging a demonstration, and adopted it.

The Committee authorised the Chairman and, in his absence, Shri H. N. Mukerjee, to present their Eighth Report to the House on the 19th April, 1974.

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*The Committee then adjourned.*

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\*\*\* Paras 2, 3, 6 and 7 relate to other cases and have accordingly been omitted.

\*\*\* Paras 2—4 & 6 relate to another case and have accordingly been omitted.

MINUTES OF EVIDENCE TAKEN BEFORE THE COMMITTEE OF  
PRIVILEGES

Wednesday, the 5th December, 1973

PRESENT

Shri Darbara Singh—in the Chair.

MEMBERS

2. Shri H. K. L. Bhagat
3. Shri Somnath Chatterjee
4. Shri B. P. Maurya
5. Shri H. N. Mukerjee
6. Shri Vasant Sathe
7. Shri Atal Bihari Vajpayee

SECRETARIAT

Shri B. K. Mukherjee—Deputy Secretary.

Shri J. R. Kapur—Under Secretary.

WITNESS

Shri Phool Chand Verma, M.P.

(The Committee met at 14.30 hours).

Evidence of Shri Phool Chand Verma, M.P.

**Mr. Chairman:** This is about the privilege issue raised by Shri Phool Chand Verma, M.P.

Do you want to add anything further to what you have given in writing?

**श्री फूलचन्द वर्मा :** जो कुछ मैंने लिख कर दिया है उस पर अगर आप कुछ प्रश्न पूछना चाहें तो मैं उनका जवाब दे सकता हूँ ।

**Shri Somnath Chatterjee:** Were you produced before the Magistrate after you were arrested?

**श्री फूलचन्द वर्मा :** मुझे लगभग साढ़ तीन बजे गिरफ्तार किया गया था और वहाँ से खातेगांव थाने पर लाये । उसके बाद एक कमरे में 11 बजे रात तक बन्द रखा गया और उसके बाद लगभग 1 बजे तक करीब मैजिस्ट्रेट के सामने पेश किया गया था । 1 बजे तक न तो खाना दिया गया न पानी दिया गया और न कोई मेडिकल एड दी गई और मेरे साथ बहुत ही असमानवीय व्यवहार किया गया । मेरे बार बार निवेदन पर भी मुझे मेडिकल एड नहीं दी गई हालांकि मेरे घोटों लगी थीं ।

श्री सोमनाथ चटर्जी : मेजिस्ट्रेट साहब के पास कुछ बोलने कि ऐसा ऐसा हुआ है ?

श्री फूल चन्द वर्मा : रात को जब हम मेजिस्ट्रेट के बंगले पर गये तो 26 लोग थे । हम लोग वहां पर बंगले के लान पर बैठे थे और वहीं पर हमारे मुचलके कराये गये और सामूहिक रूप से दस्तखत करा लिये गये । मेजिस्ट्रेट के सामने कहने का कोई अवसर नहीं मिला ।

श्री सोमनाथ चटर्जी : उस के बाद आप मेजिस्ट्रेट के सामने गये ?

श्री फूल चन्द वर्मा : हम मुचलके पर रिहा हो गये और उसके बाद तारीखें लग रही हैं और मेजिस्ट्रेट के सामने पेश नहीं हुये ।

श्री सोमनाथ चटर्जी : यह घटना 13 अप्रैल, 1973 को हुई थी ।

श्री फूल चन्द वर्मा : जी, हां ।

श्री सोमनाथ चटर्जी : 13 अप्रैल के बाद 24 अप्रैल से पहले आपने स्पीकर साहब को कुछ लिखकर दिया था ?

श्री फूल चन्द वर्मा : 24 अप्रैल को परमीशन मिली थी, इसको हाउस में रज करने की ।

श्री सोमनाथ चटर्जी : किस तारीख को आपने स्पीकर साहब को लिखा था ?

श्री फूल चन्द वर्मा : 23 या 24 अप्रैल को ही लिखा था क्योंकि उज्जैन में भी प्रोत्सेशन चल रहा था और वहां पर मुझे एरेस्ट किया गया था और सात दिन की सजा होने के बाद में आया था ।

श्री सोमनाथ चटर्जी : सात दिन की सजा आपको हुई थी ?

श्री फूल चन्द वर्मा : वह दूसरा मामला था ।

श्री अटल बिहारी वाजपेयी : वर्मा जी, यह मामला आपने विशेषाधिकार के उल्लंघन के रूप में उठाया है । मध्य प्रदेश सरकार का कहना यह है कि आप वहां कानून तोड़ने के लिये गये और आपने कानून अपनी इच्छा से तोड़ा और आप गिरफ्तार किये गये । अब आपका आरोप यह है कि उस गिरफ्तारी के समय पुलिस के अफसरों ने आपके साथ दुर्व्यवहार किया लेकिन यह मामला तो प्रिविलेज का मामला नहीं बनता इस अर्थ में कि मेम्बर के नाते आपके साथ दुर्व्यवहार किया गया, यह आप कैसे कह सकते हैं । कोई भी आदमी जो कानून तोड़गा, तो सजा का भागीदार बनेगा । अगर पुलिस दुर्व्यवहार करती है तो वह अदालत में जा सकता है और पुलिस वालों की शिकायत कर सकता है । यह विशेषाधिकार का मामला कैसे बनता है, इसको आप बताइये ?

श्री फूल चन्द वर्मा : इस सम्बन्ध में मेरा निवेदन यह है कि गोपालपुर बोरदा बैरियर पर कृषकों द्वारा एक कार्यक्रम आयोजित किया गया था और मैं वहां पर सभा को सम्बोधित करने के लिये गया था । इससे पहले नसरुल्लागंज के कार्यकर्ताओं को सम्बोधित किया और वहां पर सत्याग्रह किया और गिरफ्तार हुये । मेरा कहना यह है कि वहां पर सत्याग्रह शान्तिपूर्वक होना था और उस सभा को मुझ सम्बोधित करना था । मैं वहां पर गया लेकिन श्री तोमर ने मुझे बैरियर से आघ-फलांग पर रोक लिया । मैंने उनको अपना परिचय दिया और क्योंकि यह भी बता दिया था कि यहाँ से मुझे पार्लियामेंट जाना है और क्योंकि यह मेरी कांस्टिट्यूयेन्सी है, इसलिये मैं इस कार्यक्रम में शामिल होने के लिये आया हूँ । इसके बावजूद उन्होंने मुझे घसीटा और जिलाबन्दी कानून तोड़ने के आरोप में मुझे बैरियर से आघे फरलांग पहले ही गिरफ्तार कर लिया । वहां पर वफा

144 नहीं लगी हुई थी और न वहाँ कोई दूसरी ऐसी परिस्थिति थी जिसके कारण मुझे गिरफ्तार किया जाता। मैंने उन्हें स्पष्ट बता दिया था कि मुझे पार्लियामेंट जाना है, फिर भी उन्होंने मुझे गिरफ्तार किया और मेरे साथ दुर्व्यवहार किया। इसलिये यह प्रिविलेज का मामला बनता है।

**श्री अटल बिहारी वाजपेयी :** क्या आपने उन्हें बताया था कि आप कानून तोड़ने जा रहे हैं या नहीं जा रहे हैं ?

**श्री फूलचन्द बर्मा :** यह उन्होंने मुझे से नहीं पूछा और न ही मैंने बताया था। नसरुल्ला-गंज में हमारे कार्यकर्ताओं का बड़ा शान्तिपूर्वक आन्दोलन हुआ था। मैंने वहाँ पर सभा को सम्बोधित किया था और कार्यकर्ताओं ने अपने आपको गिरफ्तार करवाया था। मेरी कास्टीट्यूटनी में भी एक कार्यक्रम था और वहाँ पर मुझे सभा को सम्बोधित करना था। सम्बोधित करके मुझे पार्लियामेंट आना था। इसलिये मैं वहाँ पर गिरफ्तार होने के लिये नहीं आया था। इस सबके बावजूद मुझे बैरियर से आधा फरलांग पहले ही गिरफ्तार कर लिया गया जब कि मेरे पास अनाज की एक पोटली भी नहीं थी। मैंने जिलाबन्दी कानून का कोई उल्लंघन नहीं किया, फिर भी मेरे ऊपर ऐसे वाक्यात गुजरे। इसलिये यह विशेषाधिकार के उल्लंघन का मामला बनता है।

**श्री अटल बिहारी वाजपेयी :** पुलिस के साथ जो हाथापाई हुई, उसमें आप गिर पड़े, क्या यह सच है ?

**श्री फूलचन्द बर्मा :** जी, हाँ। मैं गिर पड़ा था और मुझे मारा पीटा गया था। मेरा कुर्ता फट गया था और खून से सन गया था। मेरे हाथों में चोट आयी थी। खून से सना कुर्ता मैंने हाउस में दिखलाया था। वह कुर्ता अभी भी मेरे पास है।

**श्री अटल बिहारी वाजपेयी :** आपके साथ जो लोग थे, पुलिस के दुर्व्यवहार के बारे में उनके बयान लिये गये हैं और इस मामले की जांच देवास के डिस्ट्रिक्ट मैजिस्ट्रेट ने की है। उनका कहना यह है कि आपके साथ जो लोग थे उन सबके बयान यह हैं कि पुलिस ने आपके साथ कोई दुर्व्यवहार नहीं किया है। इसके बारे में आपका क्या कहना है ?

**श्री फूलचन्द बर्मा :** इस सम्बन्ध में मेरा निवेदन यह है कि हिन्दी में वहाँ पर "स्वदेश" नाम का एक पत्र निकलता है उसमें 3 मई के समाचार पत्र में यह खबर है कि वहाँ पर जिन्नाजीश महोदय जांच के लिये आये थे। उन्होंने हमारे कार्यकर्ताओं से और गांव के अन्य लोगों से पूछताछ की। उन लोगों से जानकारी प्राप्त करने के बाद वे इस निष्कर्ष पर पहुँचे कि वास्तव में डी० एस० पी० श्री तोमर ने दुर्व्यवहार किया है। जब वे वापस देवास आये और इस बात की सूचना एस० पी० और डी० एस० पी० को मिली तो उसी रात को डी० एस० पी० अन्य पुलिस कर्म-चारियों के साथ गांव में गये और जिन गांव के लोगों ने और कार्यकर्ताओं ने बयान दिये थे उनको एक रेत के टुक में बिठा कर रात को देवास लाये। उनको रात भर थाने में बिठाये रखा और उनको जबरदस्ती बयान लिये गये। यह खबर अखबार में छपी है और इसकी असली प्रति मैंने स्वीकर साहब को दी है। उसकी डू. कापी मेरे पास है। अगर सभापति महोदय आपकी आज्ञा हो तो मैं इसको पढ़ कर सुना दूँ :

"3 मई 1973 दैनिक "स्वदेश" (हिन्दी). इन्दौर  
गवाहीहेतु दबाव

कन्नौद : 2 मई। विगत दिनों जिलाबन्दी तोड़ो सत्याग्रह के अन्तर्गत संसद् सदस्य  
श्री फूल चन्द बर्मा के साथ पुलिस अधिकारी द्वारा किये दुर्व्यवहार की जांच



सुरू हो गई है। पता चला है कि कल जिलाधीश महोदय जांच करने घटनास्थल पर गये थे। उनके सामने जो भी बयान हुये उनमें पुलिस के दुर्व्यवहार को सही पाया गया। पुलिस के समर्थन में किसी ने भी बयान नहीं दिया।

पता चला है कि इससे घबड़ा कर रात को ही जीप में पुलिस अधिकारी उक्त क्षेत्र में गये तथा वहां अतंक पैदा कर के कुछ लोगों को पुलिस के पक्ष में बयान देने हेतु रेत के ठसे में बिठा कर आज देवास ले गये। रात तक उक्त ग्रामीण वापस नहीं लौट पाये थे।

स्मरणीय है कि संसदी श्री वर्मा के साथ दुर्व्यवहार को जांच संसद् द्वारा कराई जा रही है। श्री वर्मा ने आरोप लगाया है कि पुलिस अधिकारी ने उनके कपड़े फाड़ डाले तथा उनको साथ मारपीट भी की व गाली गलौज किया।”

**सभापति महोदय :** यह किसका समाचार है ?

**श्री फूलचन्द वर्मा :** “स्वदेश” वहां का डेली हिन्दी न्यूजपेपर है। कन्नौद में जो उनका संवाददाता है उसका यह समाचार है।

उन लोगों ने बताया है कि हम लोगों को रात भर थाने में रखा गया था और हमारी मर्जी के खिलाफ बयान पुलिस ने लिखवाये।

**श्री अटल बिहारी वाजपेयी :** उनकी मर्जी के खिलाफ बयान लिखवाये गये लेकिन फिर जब वे थाने से बाहर आ गये तो क्या उन्होंने यह बात प्रेस में या पब्लिक में कही कि हमसे जबरदस्ती बयान लिखाये गये थे।

**श्री फूलचन्द वर्मा :** दूसरे दिन जब वे गांव पहुंचे तो उनसे लोगों ने पूछा था कि रात को तुम कहाँ गये थे तो उन्होंने सारा किस्सा बताया।

**सभापति महोदय :** जैसा कि आपने बताया था कि आपके साथ वे लोग एरेस्ट हुये थे। मैं जानना चाहता हूँ कि क्या मैजिस्ट्रेट के सामने उन्होंने कहा था कि हमने पुलिस के सामने ऐसे बयान नहीं दिये हैं और हमसे जबरदस्ती बयान लिये गये। यह उन्होंने कहा था ?

**श्री फूलचन्द वर्मा :** इस बात की जानकारी मुझे नहीं है। क्योंकि उस समय लोक सभा का सेशन चल रहा था और मैं यहाँ पर आ गया था लेकिन जब बाद में मैं वहाँ पर गया तो उन्होंने बताया कि रात को पुलिस हमें थाने ले गयी थी और उन्होंने हमें थाने में बन्द कर दिया था और हम से कहा गया था कि तुमको गांव से निकलवा देंगे और नाना प्रकार की यातनायें दी गईं तब हम ने मजबूरी में ऐसे बयान दिये थे।

**सभापति महोदय :** जो बयान लिये गये थे वे पुलिस ने जबरदस्ती लिखवा लिये थे ऐसा आपका कहना है। क्या आपने बाद में यह लिख कर दिया था कि वे बयान जबरदस्ती लिये गये ऐसा लिखकर हम देना चाहते हैं ?

**श्री फूलचन्द वर्मा :** इसकी कोई आवश्यकता नहीं समझी। अगर आप कहेंगे तो मैं उनसे लिखकर यह दिलवा सकता हूँ और उनको यहाँ प्रस्तुत भी कर सकता हूँ। मैं उनको गवाही के लिये बुला सकता हूँ अगर आप चाहें।

**सभापति महोदय :** नहीं, मैंने यह जानने के लिये यह सब मवाला पूछा था कि ऐसा उन्होंने कहा था या नहीं !

**श्री अटल बिहारी वाजपेयी :** बर्माजी, मैं कुछ नाम पढ़ कर आपको सुनाता हूँ। श्री जगन्नाथ, नर्वदा प्रसाद, गावूलाल, राम प्रसाद, छोट लाल, शंकर लाल, रामावतार, शंकीर लाल, ये कुछ लोगों के नाम हैं, जिनके बारे में डिस्ट्रिक्ट मेजिस्ट्रेट का कहना है कि मौके पर मौजूद थे और इन्होंने भी कहा कि आप गिर जरूर पड़े थे, कुछ धक्कम धक्का हुआ था लेकिन आप के साथ दुर्व्यवाहर नहीं किया गया। आप जानते हैं कि ये कौन लोग हैं ?

**श्री फूलचन्द बर्मा :** वहाँ पर काफी भीड़ थी और करीब डेढ़ दो हजार व्यावत होंगे। उस समय उनको आईडेंटिफाई करना बड़ा मुश्किल था क्योंकि उस वकत माहिल ऐसा हो गया था। वहाँ पर गोपालपुर और ग्राम-पास के 25, 30 गांवों के लोग थे और कुछ कार्यकर्ता भी थे। इसलिये उनको आईडेंटिफाई करना मेरे लिये मुश्किल है।

**श्री एच० के० एल० भगत :** मैं एक प्रश्न पृष्ठना चाहता हूँ। इसका पहले से एलान किया गया था कि वहाँ बार्डर को क्रॉस करना है और व्हीटले लाया जायेगा। इसीलिये लोग वहाँ गांव में जमा हुये थे। यह तो ठीक है ?

**श्री फूलचन्द बर्मा :** जी, हाँ।

**श्री एच० के० एल० भगत :** बार्डर क्रॉस करेंगे और सत्याग्रह करेंगे, यह कार्यक्रम था ?

**श्री फूलचन्द बर्मा :** यह प्रोविशियल लेवल पर हमारा कार्यक्रम था। उसी के मुताबिक यह कार्यक्रम था और मैं वहाँ पर सभा को सम्बोधित करने के लिये गया था।

**श्री एच० के० एल० भगत :** आपकी इस कार्यक्रम के साथ सपोर्ट थी ?

**श्री फूलचन्द बर्मा :** जी, हाँ।

**श्री एच० के० एल० भगत :** आप इस से सहमत हैं कि पार्टी के कार्यक्रम के अन्तर्गत आप वहाँ पर गये थे और सत्याग्रह ठीक है इसको सपोर्ट करने के लिये और एन्क्रज करने के लिये आप गये थे ?

**श्री फूल चन्द बर्मा :** जी हाँ।

**श्री एच० के० एल० भगत :** आपको अपनी गिरफ्तारी पर एतराज है ?

**श्री फूलचन्द बर्मा :** बिल्कुल एतराज है। मैंने जिलाबन्दी कानून को नहीं तोड़ा, मेरे पास गेहूँ नहीं था, मेरे साथ दुर्व्यवहार किया गया, बर्साटा गया और मारा गया और यदि मैं अपने कार्यकर्ताओं को और जनता को शान्त नहीं करता, तब वहाँ ला एण्ड आर्डर की सिचुएशन खराब हो जाती। वहाँ पर सड़क बन रही थी।

**श्री एच० के० एल० भगत :** आपने सभा को सम्बोधित किया ?

**श्री फूलचन्द बर्मा :** जी हाँ, कार्यकर्ताओं को सम्बोधित किया था नसरुल्ला गंज में। वहाँ पर सत्याग्रहियों के एक जत्थे ने बार्डर क्रॉस किया और वे गिरफ्तार हो गये। उसके बाद मैं अपनी कांस्टीट्यून्स की इस कार्यक्रम में सम्मिलित होने के लिये गया था।

**श्री बसंत साठे :** आपने जो स्टेटमेंट लोक सभा में दिया था और जो पत्र स्पीकर साहब को लिखा था, उसमें ऐसा लिखा है। मैं पढ़ कर सुनाता हूँ :

"I, along with my colleagues, was proceeding to Gopalpur—Boards barrier, District Dewas, Madhya Pradesh, on 13-4-1973 for a peaceful demonstration against inter-district restrictions (on movement of foodgrains)."

आपने खुद कहा है कि आप अपने साथियों के साथ इन्टर डिस्ट्रिक्ट फूड प्रेस ले जाने के बारे में जो प्रतिबन्ध लगाये गये थे, उनके खिलाफ डिमान्स्ट्रेशन करने के लिये गये थे ?

**श्री फूलचन्द वर्मा :** मैंने स्वीकर साहब को जो पत्र लिखा था, उसमें इस बात को लिखा था कि मैं अपने इलाके में इस प्रकार के कार्यक्रम में गया था ।

**श्री वसंत साठे :** मैं इसलिये पूछ रहा हूँ कि कुछ गलतफहमी है । अभी आपने यह बताया था कि रेस्ट्रिक्शंस को तोड़ने का काम दूसरे लोगों का था और आप तो केवल सभा को सम्बोधित करने जा रहे थे और वहाँ जो लोगों का डिमान्स्ट्रेशन होने वाला था, उसमें शरीक होने के लिये नहीं जा रहे थे या गये थे । तो इसका मैं खुलासा चाहता हूँ ।

**श्री फूलचन्द वर्मा :** मुझे शरीक होना होता, तो मैं पहले वाले पत्र के साथ शरीक हो जाता मैं कार्यक्रम में शरीक होने के लिये गया था लेकिन गिरफ्तारी देने नहीं गया था ।

**श्री वसंत साठे :** यह आप जानते हैं कि जब कोई रेस्ट्रिक्शन लगी होती है और उसको अगर आप तोड़ेंगे तो गिरफ्तार किये जायेंगे । इसकी जानकारी आपको थी ?

**श्री फूलचन्द वर्मा :** मैं रेस्ट्रिक्शन तोड़ने के लिये नहीं गया था । मैं कार्यक्रम में शामिल होने गया था ।

**श्री वसंत साठे :** वह तो इन्टरप्रिटेशन की बात है । मैं जानना चाहता हूँ कि क्या इसकी जानकारी आपको थी कि यदि आप रेस्ट्रिक्शन तोड़ेंगे, तो गिरफ्तार किये जायेंगे ?

**श्री फूलचन्द वर्मा :** निश्चित थी ।

**श्री वसंत साठे :** अब दूसरा सवाल यह है कि क्या आपने वहाँ लोगों के सामने भावण दिया ?

**श्री फूलचन्द वर्मा :** जी, हाँ ।

**श्री वसंत साठे :** क्या कहा लोगों से ?

**श्री फूलचन्द वर्मा :** मैंने कहा था कि जिलाबन्दी शासन ने गलत लगाई है और उस समय जो भी हमारी पार्टी का दृष्टिकोण था, वह जनता के सामने प्रस्तुत किया ।

**श्री वसंत साठे :** और आपने यह भी कहा कि पार्टी का उद्देश्य इसके खिलाफ सत्याग्रह करना है और इसको तोड़ना है और आप यह काम कीजिए ?

**श्री फूलचन्द वर्मा :** यह तो डिक्लेयर्ड कार्यक्रम था और यह छपा भी थी ।

**श्री वसंत साठे :** आपने ऐसी बातें कहीं ?

**श्री फूलचन्द वर्मा :** कहने और करने में अन्तर है । तोड़ने के लिए खड़े थे ।

**सभापति महोदय :** साठे साहब, पूछ रहे हैं कि रेस्ट्रिक्शन तोड़ने के लिये आपने कहा ?

**श्री फूलचन्द वर्मा :** जरूर कहा ।

**श्री वसंत साठे :** और जब आप एरेस्ट हो गये और आपकी शर्ट को फाड़ा गया, तो दूसरे दिन आपको मजिस्ट्रेट के सामने लाया गया ?

**श्री फूलचन्द बर्मा :** उसी दिन को रात को 1 बजे ।

**श्री बसंत साठे :** तो मजिस्ट्रेट के सामने भी आपके बदन पर वही कुर्ता होगा जो कि फटा हुआ था ?

**श्री फूलचन्द बर्मा :** जी, हां ।

**श्री बसंत साठे :** उस पर खून लगा हुआ था ?

**श्री फूलचन्द बर्मा :** जी, हां ।

**श्री बसंत साठे :** बदन पर जखम भी होंगे ?

**श्री फूलचन्द बर्मा :** जी, हां ।

**श्री बसंत साठे :** आपने मजिस्ट्रेट के सामने यह बतलाया था कि मैं एम० पी० हूँ और मेरे इस तरह की चींटे आई हैं । यह मेरा कुर्ता फटा हुआ है, इसको आप नोट कीजिए ?

**श्री फूलचन्द बर्मा :** मैंने यह तो उन्हें नोट करने के लिये नहीं कहा लेकिन जब उन्होंने मुझे देखा, तो कहा कि आप बाहर बैठिये, मैं एक एक करके बुलाता हूँ । उस के बाद फिर यह हुआ कि वहां पर लोकल वकील आ गये और उन्होंने सबके सामूहिक मुचलके बना लिये और व्यक्तिगत मुचलके पर हमें छोड़ दिया ।

**श्री बसंत साठे :** यह वकील आपकी तरफ से आये थे ।

**श्री फूलचन्द बर्मा :** जी, हां । हमारी तरफ से उन्होंने व्यक्तिगत मुचलके बना लिये और सबको एक साथ पुट अप कर दिया । उसी बक्त मजिस्ट्रेट साहब ने कहा कि काफी रात हो गई, आप लोग जेल जाना चाहते हैं या मुचलके स्वीकार कर लेना चाहते हैं । जब मैंने कहा कि मेरे खिलाफ दफा गलत लगाई गई है, तो उन्होंने कहा कि आपको जो कुछ कहना है, कोर्ट में कहियेगा । तब से मुचलके पर चल रहे हैं । इसलिये मैंने उचित नहीं समझा कि उस समय मजिस्ट्रेट के सामने कुछ कहूँ ।

**श्री बसंत साठे :** जब आप मजिस्ट्रेट साहब के सामने गये थे, तो आपने उनसे यह नहीं कहा कि मेरे ये चींटे आई हैं, इनका आप मुलाहजा कर लीजिये ?

**श्री फूलचन्द बर्मा :** जब मजिस्ट्रेट साहब के सामने गया था और मैंने कुछ कहना चाहा, तो उन्होंने कहा कि आप बैठिये, हम एक एक करके बुलाते हैं और उसके बाद हम आपकी बात सुनेंगे ।

**श्री बसंत साठे :** उसके बाद आपको नहीं बुलाया ?

**श्री फूलचन्द बर्मा :** जी, हां ।

**श्री बसंत साठे :** तो आपने अपने वकील साहब से कहा कि मेरे इस तरह से चींटे आई हैं और इस तरह पुलिस वालों ने मुझे तकलीफ दी है और आप यह बात मजिस्ट्रेट के सामने कहिये ?

**श्री फूलचन्द बर्मा :** ये सब बातें हमने उनको बताई थी ।

**श्री बसंत साठे :** आपके वकील का क्या नाम है ?

**श्री फूलचन्द बर्मा :** सीताराम जी धूत, कन्नौड़ ।

उन्होंने कहा था कि क्योंकि चार्जिंग कोर्ट बन्द थी और तीन, चार दिन की छुट्टियां थीं, इसलिये जेल में रहने से फायदा नहीं है। जज साहब के सामने जब केस प्रस्तुत होगा, तो सारी बातें बतायेंगे और मजिस्ट्रेट साहब ने कह दिया है कि मुचलके पर छोड़ रहे हैं।

**श्री बसंत साठे :** आपने वकील से नहीं कहा कि मेरा कुर्ता फाड़ दिया है और इसके लिये दरख्वास्त दें।

**श्री फूलचन्द बर्मा :** जबानी कहा था। दरख्वास्त के लिये नहीं कहा था।

**श्री बसंत साठे :** मुचलके के चार दिन बाद आपको कोर्ट में पेश किया गया ?

**श्री फूलचन्द बर्मा :** जी, नहीं। मैं उज्जैन चला गया था, जहां मैं रहता हूँ और जो मेरी कांस्टीट्यून्सी है। फिर मैं वापस आ गया क्योंकि कोर्ट में पैरवी थी।

**श्री बसंत साठे :** कब पैरवी थी ?

**श्री फूलचन्द बर्मा :** 1 मई की तारीख थी और तब से तारीख पड़नी चली जा रही है ?

**श्री बसंत साठे :** मजिस्ट्रेट के सामने जाने का मौका नहीं आया ?

**श्री फूलचन्द बर्मा :** मौका नहीं आया।

**श्री बसंत साठे :** इन दिनों में कोई आप ने दरख्वास्त डी० एस० पी० को या आई० जी० को या सीनियर पुलिस आफिसर को कम्प्लेंट के रूप में भेजी कि मेरे साथ इस तरह का व्यवहार हुआ और मुझे यह चोट बगैरह आई और यह हुआ और इस की आप जांच करे।

**श्री फूलचन्द बर्मा :** नहीं, ऐसा नहीं किया क्योंकि मैं ने पार्लियामेंट में इस मामले को उठा दिया था।

**श्री बसंत साठे :** वह तो 24 अप्रैल को उठाया था। 13 अप्रैल और 24 अप्रैल के बीच में कोई चिट्ठी नहीं लिखी।

**श्री फूलचन्द बर्मा :** इस बीच कोई चिट्ठी नहीं लिखी।

**श्री बसंत साठे :** दूसरी बात यह है कि आप के साथ वहां के कार्यकर्ता थे, उन में से किसी को आप पहचानते हैं। किसी का नाम आप बता सकते हैं ?

**श्री फूलचन्द बर्मा :** भोला राम जी थे और कई प्रमुख कार्यकर्ता थे हमारे वहां पर।

**श्री बसंत साठे :** भोला राम जी पकड़े गये थे ?

**श्री फूलचन्द बर्मा :** जी, हां।

**श्री बसंत साठे :** यह भोला राम जी बगैरह जो लोग हैं पांच छः, जिन के नाम यहां दिये गये हैं, ये लोग आप के साथ पकड़े गये थे। क्या इन्होंने इस बात की पुष्टि की है कि इस तरह से आप के साथ दुर्व्यवहार किया गया है। ऐसी कोई बात कहीं जांच में आई है ?

**श्री फूलचन्द बर्मा :** इस बात की जानकारी मुझे नहीं है कि उन्होंने कहीं कहा है या लिखा है।

**श्री बसंत साठे :** आप को भालूम है कि उन के बयानात लिये गये हैं ?

श्री फूलचन्द बर्मा : मुझे जानकारी मिली थी कि कलक्टर महोदय घटनास्थल पर गये थे और उस के बाद जो कुछ हुआ, वह मैं ने पहले ही बता दिया है। उस के बाद की बात मुझे मालूम नहीं है।

श्री बसन्त साठे : यह आप ने बताया था कि आप एक सभा में भाषण करने जा रहे थे, वह जगह कहां पर है ?

श्री फूलचन्द बर्मा : यह जगह मेरी कांस्टीट्यूएन्सी में है। एक पुल है। इधर से उधर क्रॉस करने पर भोपाल जिला आ जाता है और इधर देवास जिला रह जाता है।

श्री बसन्त साठे : यह बेरियर कहां है ?

श्री फूलचन्द बर्मा : यह मेरी कांस्टीट्यूएन्सी में है। दो जिलों में बोर्डर एक जगह लगाता है। अगर उस पोर्शन को क्रॉस कर जाते तो भापाल जिल आ जाता और जिलाबन्धी टूट जाती।

श्री बसन्त साठे : वहां पर जो आप जा रहे थे वह जो आप की पार्टी का प्रोग्राम था, उस को भ्रमल में लाने के लिए जा रहे थे, यह बात ठीक है ?

श्री फूलचन्द बर्मा : उस के लिए वहां पर एकत्रित हुए थे, लेकिन जहां पर जाने से पहले ही आघात फल गिर पर ही हमें पकड़ लिया गया।

श्री बसन्त साठे : यह बात नहीं पूछ रहा हूं ?

श्री फूलचन्द बर्मा : कार्यकर्ता उस के लिए जा रहे थे।

श्री बसन्त साठे : आप पार्लियामेंट के मेम्बर हैं। इस ज्ञाते से आप इस प्रोग्राम में शामिल होने के लिए जा रहे थे ?

श्री फूलचन्द बर्मा : मुझे आमंत्रित किया गया था कि आप की कांस्टीट्यूएन्सी है, आप आइएगा और इसलिए मैं यहां दिल्ली से वहां गया था।

श्री बसन्त साठे : मैं ने पूछा कि पार्टी का जो प्रोग्राम था, उस को करने के लिए जा रहे थे ?

श्री फूलचन्द बर्मा : जी, हां।

श्री बसन्त साठे : वहां से आप दूसरी जगह सत्याग्रह करने के लिए गए और जहां आप पकड़े गये ?

श्री फूलचन्द बर्मा : वह जगह उज्जैन में है। जब मैं मुचलके पर छुटा तो मैं उज्जैन गया और वहां सत्याग्रह किया। मैं ने संगठन मंत्री से कहा था कि मैं स्वयं सत्याग्रह करना चाहता हूं और मैं यहां पर अपनी गिरफ्तारी दूंगा और चन्द्रावती कैनाल पर मैं ने अपनी गिरफ्तारी दी।

श्री बसन्त साठे : मैं यह पूछना चाहता हूं कि बौरदा से निकल कर आप का यहां दिल्ली में पार्लियामेंट आने का कोई संकल्प नहीं था ?

श्री फूलचन्द बर्मा : जी, नहीं। संकल्प था। इस के बाद और दूसरा कार्यक्रम किया और और उस में मैं पांच दिन कैद में रहा। फिर मैं यहा आया और फिर वहां जाने वाला था।

श्री बसन्त साठे : मुचलके के बाद आप यहां आए ?

श्री फूलचन्द बर्मा : मुझे चोट लगा गई थी और मैं घर में रहा। फिर मैं ने उज्जैन में कार्यक्रम किया और यह ठीक नहीं समझा कि मैं एक दिन जा कर वापस आऊं। मैं ने कहा कि मेरे

नेतृत्व में उज्जैन जिले का जत्था जाएगा। मेरे घर चोट न लगी होती तो मैं यहां पार्लियामेंट में जाता। जैसा कि मैं ने पहले बताया है कि मुझे गिरफ्तार कर लिया था और फिर मुचलका हो गया। फिर मैं घर चला गया था और मैं ने यह उचित नहीं समझा कि मैं यहां पर आऊं क्योंकि उस से कोई लाभ नहीं था।

श्री सोमनाथ चटर्जी : मि० टी० एन० श्रीवास्तव, मैजिस्ट्रेट साहब ने जो इन्क्वायरी की थी और उस की रिपोर्ट दी, तो इन्क्वायरी का आप को कोई नोटिस दिया था ?

श्री फूलचन्द वर्मा : जी, नहीं।

श्री सोमनाथ चटर्जी : कब इन्क्वायरी हुई ?

श्री फूलचन्द वर्मा : मुझे कुछ नहीं मालूम।

सभापति महोदय : बेंक यू। अब आप जा सकते हैं।

(माफी कमरे से बाहर चले गये)

## APPENDIX

(See para 10 of the Report)

*Report on the alleged misbehaviour of the Dy. Supdt. of Police with Shri Phool Chand Verma, Member of the Parliament at the time of his arrest on the 13th April, 1973.*

Shri Phool Chand Verma, Member of the Parliament was arrested on 13th April, 1973 at village Borda Tehsil Khategaon P.S. Khategaon, District Dewas while he was violating the M.P. Wheat (Restriction on Transport by Rail, Road and Water) Order, 1973 read with sections 3 and 7 of the Essential Commodities Act, 1955 by taking wheat to district Sehore without permission. Newspapers report say that Shri Verma has made allegations in the Lok Sabha that the Deputy Superintendent of Police on duty had misbehaved with him at the time of his arrest and that he was ill-treated at the P.S. Khategaon. Since the allegations made by Shri Verma are quite grave and since Shri Verma is a member of the Parliament, an enquiry has been conducted by me in this matter to ascertain the facts.

2. During the enquiry, I have recorded the statements of twenty-one witnesses, out of which eight are active workers of the Jan Sangh Party and 13 others are residents of Borda and nearby villages who were present on that day at Borda and had been actual occurrence of the incident. I have also obtained from the Dy. S.P. his version of the incident. I have also examined the relevant police record including the General Diary, the FIR and the case diary. I have also obtained a copy of the proceedings recorded by the Magistrate First Class where Shri Verma was produced immediately after his arrest. For the purposes of this enquiry I visited Khategaon and Borda on 25th/26th and on 30th April and 1st May, 1973 to have first hand knowledge of the incident.

3. As stated earlier, there are mainly two allegations against the Dy. S. P. viz. that:—

- (a) While effecting arrest, the Dy. S. P. misbehaved with Shri Phool Chand Verma, Member of the Parliament due to which he fell down and his clothes were torn;
- (b) In the P. S. Khategaon the police officers on duty misbehaved with him and according to some newspaper reports Shri Verma was ill treated and beaten at the police station.

4. To take the second allegation first, it may be mentioned that all the seven members of Jan Sangh Party who were arrested on 13th April,



and were brought to the P.S. Khategaon with Shri Verma have categorically stated that at the P.S. Khategaon none of the police officer present on duty misbehaved with them or with Mr. Verma. So this matter does not need any further enquiry as the reported allegations is without any basis and has not been supported by the principal eye-witnesses.

5. Regarding the first allegation, the version of the Dy. S.P. Shri B. R. Singh is that on 13th April, 1973 Shri Phool Chand Verma alongwith his party workers was trying to cross the barrier with wheat as a part of the movement against the ban on inter-district movement of wheat. He was stopped by the constabulary on duty which was stationed at the barrier. The Jan Sangh Workers alongwith Shri Phool Chand Verma wanted to cross the border forcibly. A scuffle started in which the Jan Sangh workers including Shri Verma started pushing the police constable to make room to cross the barrier while the police constables on duty tried to stop them. Meanwhile, some other workers started encouraging the public to offer resistance to the police. Some of them even started throwing stones which were lying on the spot. Twentysix persons including Shri Verma were arrested for violation of M.P. Wheat (Restriction on Transport by Rail, Road and Water) Order, 1973, read with sections 3 and 7 of the Essential Commodities Act, 1955 and sections 147/353 of the IPC. Subsequently, Shri Verma stated that he has lost his chappal and hand bag in the crowd. The Chappal and hand bag were searched and handed over to Shri Verma by the police. The arrested persons were taken in the police van to P.S. Khategaon.

6. There is an entry in the General Diary at S. No. 540 recorded at 6.00 P.M. by the S.H.O. Shri B. K. Baid that Shri Phool Chand Verma alongwith his associates offered resistance to the police-force resulting in a scuffle Shri Verma fell down. They were arrested with great difficulty and brought to the P.S. Khategaon.

7. To ascertain the facts, statements were recorded by me of twenty one persons who were present on the spot on that date and are, therefore, eye-witnesses. Six of them—Balaram, Ramgir, Laxmichand, Harnarain, Peerunath and Radheshyam are members of Jan Sangh Party. One of them—Ramchandra—says that he is not a member of the Party though he was participating in this movement with a Jan Sangh flag and was subsequently arrested. Another person—Asharam—who was arrested, says that he was formerly a member of Jan Sangh and that he had now joined the Congress. The local enquiries revealed that he still continues to be an active member of Jan Sangh Party. Of these, seven persons were arrested with, Shri Verma and one person—Shri Ramgir—was not arrested as he was not participating in the movement and was a mere observer.

8. Of these persons, Harnarayan Peerunath and Radheshyam have stated that no scuffle took place and nobody was beaten. The police arrested Shri Verma alongwith them and brought them to the police van. Shri Balaram and Ramgir have stated that the Dy. S.P. had arrested Shri

Verma. Shri Verma fell down. According to Balaram, he was dragged to the police van while—according to Shri Ramgir he was taken to the police van by the help of four to six constables. Of the remaining three witnesses Laxmichand has stated that there was a scuffle with the police Inspector. He has not specifically mentioned the scuffle of Shri Verma with the Dy. S.P. Ramchandra has stated that Shri Phool Chand Verma was arrested formally and others including himself were taken to the police van. Only one person Asharam has stated that the Circle Inspector caught hold of Shri Verma by his collar and that Shri Verma was beaten by stick. Incidentally he is the person who has stated that he was formerly a member of the Jan Sangh and that he has joined the Congress. Local enquiries have revealed that he is still an active worker of the Jan Sangh. Incidentally, Shri Verma was wearing a Kurta on that day.

9. Apart from these persons, thirteen other witnesses were also examined. These are Jagannath, Narbada Prasad, Gabulal, Ramprasad, Chhoteram, Shankerlal, Ramavtar, Shankeerlal, Mangilal, Banshigir, Kunjilal, Ramprasad and Tulsiram. All these persons are not member of any political parties. All of them have stated that they were present on the spot when Jan Sangh workers were arrested. According to them, these persons were arrested and taken in a police van to Khategaon. Gabulal, Jagannath, Ramprasad, Shankerlal s/o Kishanlal recognise Shri Verma and have categorically stated so that no scuffle had taken place with him in their presence. They are supported by Mangilal, Banshigir, Kunji Lal, Ramprasad and Tulsiram.

10. It would thus be clear from the above discussion that the allegation that the Dy. S.P. misbehaved with Shri Verma during arrest has not been supported even by the Jan Sangh Party worker who were arrested alongwith him. Harnarayan, Peerunath and Radheshyam have stated so categorically, Ramchandra has also made a similar statement. Even Balaram and Ramgir have only stated that Shri Verma fell down and while the former has stated that he was dragged to motor van, the latter has stated that he was taken by the help of Police constable. Only Asharam has stated that Shri Verma was beaten by the police but since his statement has not been supported by his other companions, reliance cannot be placed on him. The other independent witnesses also do not support the view that Shri Verma was beaten by the Dy. S.P. or members of the other police force as some of them recognise Shri Verma very well as this village is a part of his parliamentary constituency.

11. After the arrest, Shri Verma and his associates were produced before the Magistrate First Class Kannod on the same day. They were heard. The M.F.C. directed them to furnish bail but when they expressed their inability to furnish bail the Magistrate released them on personal bond. None of the accused person including Shri Verma, made any complaint either oral or in writing before the Magistrate that they were beaten or that the Dy. S.P. or any police officer had misbehaved with them during or after the arrest. A true copy of the order-sheet is attached as annexure 'A' for ready reference.

12. It is significant to note that Shri Phool Chand Verma never made any complaint against the misbehaviour of the Dy. S.P. or the police officers on duty to me or the Superintendent of Police to this date. Even the newspapers reports have not carried any statement from Shri Phool Chand Verma that the Dy. Supdt. of Police or the police officers on duty misbehaved with him.

13. From the examination of the statement of the Dy. S.P., the police record and the statements of eye-witnesses, what emerges out is that on 13th April, 1973 the Bharatiya Jan Sangh Party had given a call to the villagers to assemble at village Borda and to break the van imposed on inter-district movement of wheat. People, including workers of the Jan Sangh Party had assembled in large numbers at the village Borda. Village Borda is the last village on Khategaon-Gopalpur road. On the otherside of the border, Gopalpur village of Sehore District is situated. A small nallah forms the natural boundary of the two districts in this area. There is a newly constructed bridge on this nallah which takes the road to Gopalpur. Approach roads to this bridge are still under construction and on the day of the arrest, small metals were lying on the spot. The district border was clearly demarcated for the convenience of the public by putting a rope across the bridge. The police force was actually standing near this point.

14. Shri Phool Chand Verma M.P. alongwith his other associates came to this area with pockets of wheat and wanted to cross the border. He was stopped by the constabulary on duty. Despite the fact that he was stopped, he tried to make room alongwith his associates by pushing the police force. The police naturally tried to prevent these people from crossing the barrier with pockets of wheat. In the process, some scuffle may have taken place in which Shri Phool Chand Verma fell down. The DSP then rush to the place and escorted Shri Verma to the police van in which he was taken to P.S. Khategaon.

15. From the foregoing, it is absolutely clear that neither the DSP nor any member of the police force misbehaved with Shri P. C. Verma or assaulted him during or after his arrest.

Sd/- T. N. SRIVASTAVA,  
District Magistrate,  
Distt. Dewas M.P.

Encl: 1

ANNEXURE\*

(See para 11 of Appendix)

प्रतिलिपि प्रोसिडिंग दिनांक 13-4-73

प्रतिलिपि आबेदन पत्र दिनांक एवं क्रमांक 288/25-4-73

न्यायालय प्रथम श्रेणी बंडाधिकारी, कन्नोद जिला देवास ।

विविध फौजदारी प्रकरण क्रमांक 10/73

मध्य प्रदेश शासन द्वारा भारतीय केन्द्र खातेगांव, इमियोबी  
विहद्व

फूल चन्द बर्मा आदि 26 अभियुक्तगण ।

अपराध धारा : 3/7 आवश्यक वस्तु अधिनियम एवं धारा 353/143 भा० बं० वि० के  
अन्तर्गत ।

प्रोसिडिंग दिनांक 13-4-1973 10 बजे रात्रि ।

अभियोजन की ओर से थाना प्रभारी कन्नोद श्री के० टी० बारवे एवं ए० पी० पी०  
श्री यादव ने अभियुक्तों को धारा 3/7 आवश्यक वस्तु विधान एवं धारा 353 एवं 183 भा० बं० वि०  
के अन्तर्गत रात्रि को 10 बजे हमारे बंगले पर प्रस्तुत किया ।

केस डायरी देखी एवं ए० पी० पी० को सुना । अभियुक्तों को भी सुना गया ।

अपराध धारा जमानत योग्य है, अतः अभियुक्तगण यदि अभियुक्तगण 750, 750 रुपये की  
जमानत एवं मुचलके पेश करें तो उन्हें जमानत पर छोड़ा जावे ।

अभियुक्तों ने प्रकट किया कि इस समय रात्रि के 10-10/11 बज रहे हैं, जमानत आदि की  
व्यवस्था होना असम्भव है अतः हमें मुचलकों पर छोड़ा जावे । मौखिक निवेदन अभियुक्त का स्वीकार  
किया गया । वे आज मुचलके पेश करें तथा नियत दिनांक पर जमानत पेश करें तो उन्हें छोड़ा जावे ।

हस्ता० एस० एन० शर्मा

एम० एफ० सी०

पुनश्च:

अभियुक्तों के मुचलके पेश किये : 11 बजे रात्रि : अपराध का स्वरूप देखते तथा मुझे  
संतुष्टि हो जाने से सभी अभियुक्त के मुचलके स्वीकार किये गये एवं सभी अभियुक्तों को छोड़ा गया ।  
बे-नियत दिनांक पर जमानत पेश करें । वास्ते बालान एवं जमानत पेश करने हेतु पेशी तारीख 1-5-73

ह० एस० एन० शर्मा

एम० एफ० सी०

**ANNEXURE\***

(See para 11 of Appendix)

Copy of proceedings dated 13-4-73.

Copy of application dated and serial No. 288/25-4-73.

Court of First Class Magistrate, Kannod, District Dewas.

Miscellaneous Criminal case serial No. 10/73 Madhya Pradesh Government through Police Station Khategaon, Prosecutor.

**Vs.**

Phool Chand Verma and 26 others—Accused.

Crime under Sections 3/7 of the Essential Commodities Act and Sections 353/143 Indian Penal Code.

Proceedings dated 13-4-1973 10 P.M.

On behalf of the prosecution the S.H.O., Kannod, Shri K.T. Barche, and A.P.P. Shri Yadav produced the accused at my bungalow at 10 P.M. under Sections 3/7 of Essential Commodities Act and Sections 353|183 IPC.

Saw the case diary and heard A.P.P. The accused were also heard.

The crime is bailable, therefore, the accused should be released on bail on producing surety of Rs. 750/- each and personal bonds.

The accused pleaded that since it was 10-10-30 O'clock of the night, it was not possible to arrange for surety and, therefore, they should be released on personal bonds. The verbal request of the accused was accepted. They may be released, if they produce personal bonds today and surety on a fixed date.

Sd/- S. N. SHARMA,  
M.F.C.

P.S.

The accused furnished personal bonds: 11 P.M.: Keeping in view the nature of the crime and after satisfying myself, the personal bonds were accepted and the accused were released. They should furnish the surety on the fixed date. The date of 1-5-73 has been fixed for submitting challan and furnishing surety.

Sd/- S. N. SHARMA,  
M.F.C.

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\*English translation. Original in Hindi